

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.15
I.A Nos. 147 & 441 of 2020 &
I.A Nos. 93, 111, 123, 126, 134,
177, 184, 209, 210 & 233 of 2021 in
C.P (IB) No. 154/BB/2017

IN THE MATTER OF:

M/s. State Bank of India ... Petitioner
Vs.
M/s. Deepak Cables (India) Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.11.2021

CORAM:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Sh. T Ravichandran
For the Liquidator in
I.A No. 147 of 2020 : Sh. Ullasa B C
For the Applicant in
I.A No.111 & 177 of 2021 : Sh. Pradeep

ORDER

I.A No. 147 of 2020

1. Heard Mr. Ullasa B C, learned PCS for the Liquidator and none appeared for the Applicant.
2. The Applicant is permitted to file the rejoinder, if any, within two weeks, failing which their right to file the same stand forfeited and the I.A will be decided based on the record available on the next date of hearing.
3. List the I.A on **06.01.2022**

— sd —

I.A No. 441 of 2020

1. None for the Applicant
2. List the I.A on **06.01.2022**

I.A No. 93 of 2021

1. Heard Mr. T Ravichandran, learned Counsel for the Applicant/Liquidator.
2. Issue notice to the Respondent. Registry is directed to prepare the notice and Counsel for the Applicant is permitted to collect the notice and serve it personally on Respondent along with Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
3. A period of three weeks for filing reply from the date of receipt of copy of the notice and two weeks for filing rejoinder, if any, thereto from the date of receipt copy of Reply is granted.
4. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two newspapers i.e. one in English Newspaper and one in Kannada Newspaper having wide circulation in the area and file an affidavit of service along with the paper clippings within three weeks from the date of publication of the notice.
5. List the I.A on **06.01.2022**

I.A No. 111 of 2021

1. Heard Mr. Pradeep, learned Counsel for the Applicant.
2. Issue notice to the Sole Respondent/Liquidator. Shri T Ravichandran, learned Counsel for the Liquidator accepts notice for the Sole Respondent/Liquidator and seeks time to file reply.
3. The Respondent is permitted to file their reply within two weeks and the Applicant shall file their rejoinder, if any, within one week thereto.
4. List the I.A on **06.01.2022**

I.A No. 123, 126, 134, 209 and 233 of 2021

1. Heard Mr. T Ravichandran, learned Counsel for the Applicant/Liquidator.
2. Issue notice to the Respondents in all these IAs. Registry is directed to prepare the notice and Counsel for the Applicant is permitted to collect the notice and

-sd-

- serve it personally on all the Respondents along with Application and other material papers through e-mail as well as by speed post and is directed to file affidavit of service in the Registry within three weeks.
3. A period of three weeks for filing reply from the date of receipt of copy of the notice and two weeks for filing rejoinder, if any, thereto from the date of receipt copy of Reply is granted.
 4. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two newspapers i.e. one in English Newspaper and one in Kannada Newspaper having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.
 5. List all the I.As on **06.01.2022**

I.A No. 177 of 2021

1. Heard Mr. Pradeep, learned Counsel for the Applicant and Mr. T Ravichandran, learned Counsel for the Liquidator.
2. When this I.A is taken for hearing, the learned Counsel or the Liquidator submits that they have filed reply already vide Diary No. 2812 dated 25.10.2021. However, the same is not on record. The Registry shall verify and place the same on record.
3. The learned Counsel for the Applicant seeks two weeks time to file rejoinder.
4. List the I.A on **06.01.2022**

I.A No. 184 of 2021

1. Heard Mr. T Ravichandran, learned Counsel for the Liquidator.
2. This Application has been filed by the Liquidator of M/s. Deepak Cables (India) Limited seeking exclusion of 462 days from 26.03.2020 to 30.06.2021 being the period of lockdown due to novel pandemic COVID 19.
3. At the request of the learned Counsel for the Applicant to enable him to file a memo indicating the exact period which was lost due to COVID 19 lockdown, list the I.A on **24.11.2021**

I.A No. 210 of 2021

1. None appeared for the Applicant.
2. The Respondent/Liquidator has already filed reply to the I.A, the Applicant shall file their rejoinder, if any, within two weeks, failing which their right to

— Sd —

file the same stand forfeited and I.A will be decided based on the record available.

3. List the I.A on 06.01.2022

— Sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Brunda

— Sd —

(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)